

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.NO. 1297/94

DATE OF DECISION: 30.1.95

Smt. Leena M. Gadgil ..Applicant

Mr. S.S.Karkera Counsel for applicant

V/s

U.O.I. & Another ..Respondents

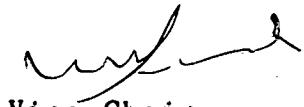
Mr. V.S.Masurkar
with Mr.P.M.Pradhan Counsel for respondents

Coram:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member(A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?


Vice Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

O.A.NO. 1297/94

Smt. Leena M. Gadgil

..Applicant

V/s

The Union of India & Another

..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, Vice Chairman

Hon.Shri P.P.Srivastava, Member(A)

Appearance:

Mr. S.S. Karkera
Counsel for the applicant

Mr. V.S. Masurkar with Mr. P.M.Pradhan
Counsel for the respondents

ORAL JUDGMENT:

DATED: 30.1.1995

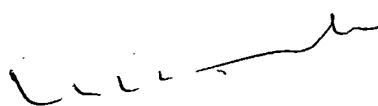
(Per: M.S.Deshpande, Vice Chairman)

Heard the counsel. The present position is that the applicant has not secured the passing marks in two papers and her request is for re-totalling of the marks obtained.

2. The respondents have filed a statement by the Assistant Director of Postal Services stating that the re-totalling has been done and the marks given to the applicant were correct.

3. In view of this position we see no reason in proceeding further with this O.A. The O.A. is disposed of.


(P.P.Srivastava)
Member(A)


(M.S.Deshpande)
Vice Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 46/95

in

OA.NO. 1297/94

Smt. Leena M. Gadgil

... Applicant

v/s.

Union of India & Anr.

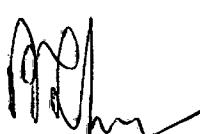
... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 25.5.95

By this review application the applicant has sought that the Tribunal may call for the record of the two papers for rechecking and for satisfaction of the applicant. The same prayer was also made by the applicant in the original OA. and which has been heard on merit and disposed of by the judgement which is under review. It has been brought out in the judgement that the respondents have filed a statement by the Assistant Director of Postal Services stating that the re-totalling has been done and the marks given to the applicant were correct. No new facts have been brought out in the present review petition to warrant a change in the decision which has already been given in this case. The review petition is, therefore, does not have any merit and the same is dismissed as being without merit in limine.


(P.P.SRIVASTAVA)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.